



Sh. Rohit Kapoor
Hon'ble Member (J) NCLT.

PROFILE.

Senior Advocate.

(Designated in December 2020).

1988: Started practice in the office of the then Advocate General who later became the Chief Justice of High Court.

Private Practice: Before Supreme Court of India, High Courts, Subordinate Courts and Tribunals including Arbitral Tribunal.

Remained Sr. Standing Counsel for various Boards and organisations.

Additional Advocate General, 2016-2018. For the State of Jammu & Kashmir.

Arbitration: Conducted high value Arbitrations for Government bodies / Authorities and Private Sector Companies before Arbitral Tribunals and High Courts.

Sole Arbitrator: Appointed by the Chief Justice.

Union of India: Worked as Standing Counsel.

Central Bureau of Investigation (CBI): Worked as Special prosecutor.

Finance Department: Remained Counsel in Excise & Commercial Tax litigation.

Member: i. State Juvenile Justice Board,
ii. Board under Pre-Conception and Pre-Natal Diagnostic Techniques Act, 1994.

Judicial Member NCLT : Appointed with effect from 14 sept 2021.

Author: Approx 32 publications published so far.

